

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 256/92

Tuesday, the sixteenth day of November, 1993.

MR. N. DHARMADAN, MEMBER (JUDICIAL)

MR. P.V. VENKATAKRISHNAN, MEMBER (ADMINISTRATIVE)

M.N. Santhamma
E.D.B.P.M., Thariote North
Wyanad

Applicant

By Mr. M.R.Rajendran Nair

vs.

1. The Sr. Supdt. of Postoffices
Calicut

2. Union of India represented by Secretary
to Government, Ministry of Communication
Department of Posts, New Delhi

3. Smt. Usha Devi, Sreepuram House
P.O. Thariyote North

Respondents

Mr. K.L. Joseph ACGSC for R 1 & 2
Mr. O.V. Radhakrishnan for R-3

ORDER

N. DHARMADAN

A retrenched E.D. Agent has filed this application under section 19 of the Administrative Tribunals' Act 1985 for quashing the notice issued to her for terminating her service. She also challenges the appointment of the third respondent as E.D.B.P.M., Thariote North P.O.

2. At the time when the case was taken up for final hearing, the learned counsel for the applicant fairly submitted that the original application can be closed observing that the applicant is a retrenched E.D. Agent eligible to be included in the list of retrenched employees under the first respondent for considering for appointment in any of the future vacancy that may arise in the Calicut Division. ⁶ The ~~counsel~~ also submitted that retrenchment compensation already rendered to the applicant may be directed to be given to her without any further delay.

3. Having heard learned counsel on both sides, we are satisfied that this original application can be disposed of in the lines suggested by the learned counsel for applicant. Accordingly, we record the submission of the learned counsel for applicant and declare that the applicant is a retrenched E.D. Agent eligible to be included in the list of E.D. Agents kept by the first respondent so as to enable him to consider her for future vacancy that may arise in the Calicut Division. It goes without saying that the first respondent shall send the retrenchment compensation to the applicant without any further delay.

4. The application is disposed of as above.

5. There shall be no order as to costs.


P.V. Venkatakrishnan
MEMBER (ADMINISTRATIVE)

kmn


N. Dharmadan
16.11.93
MEMBER (JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

.....
R.A. No. 57/94

in
O.A. No. 256/92

Friday, this the 2nd day of September, 1994.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Superintendent of Post Offices,
Calicut Division, Calicut.
2. Union of India represented by
Secretary to Government,
Ministry of Communication,
Department of Posts,
New Delhi. .. Review Applicants

(By Advocate Shri C. Kochunni Nair, SCGSC)

M.N. Santhamma,
Extra Department Branch Postmaster,
Thariote North,
Wynad. .. Respondents.

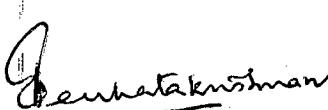
(By Advocate Mr. M.R. Rajendran Nair)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

In view of the dismissal of M.A. 1097/94 this
Review Application is dismissed. No costs.

Friday, this the 2nd day of September, 1994.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN